

## Form 'B'

[See Regulation 2.1.2, Regulation 2.1.3 and Regulation 2.1.7]

### Application for License / Renewal of license except importing under Food Safety and Standards Act, 2006

Kind of business (Please tick more than one, if applicable):

- Manufacturing/Processing including sorting, grading etc.
- Milk Collection/chilling
- Slaughter House
- Solvent extracting unit
- Solvent extracting plant equipped with pre cleaning of oil seeds or pre expelling of oil.
- Solvent extracting and oil refining plant.
- Packaging
- Relabeling (manufactured by third party under own packing and labeling)
- Importing
- Storage/Warehouse/Cold Storage
- Retail Trade
- Wholesale Trade
- Distributor/Supplier
- Transporter of food
- Catering
- Dhabha or any other food vending establishment
- Club /canteen
- Hotel
- Restaurant
- Other(s), please specify: \_\_\_\_\_

1. Name of the Company/Organization:

\_\_\_\_\_

2. Registered Office Address:

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3. Address of Premise for which license is being applied

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4. Name and/or designation, qualification and address of technically qualified person in charge of operations as required under Regulation

Name:

Qualification:

Address:

Telephone Number(s):

Mobile no:

Email:

Photo Identity card no and expiry date

5. Name and/or designation, address and contact details of person responsible for complying with conditions of license (if different from 4 Above):

Name:

Address:

Telephone Number(s):

Mobile no

Email:

Photo Identity card no and expiry date

6. Correspondence address (if different from 3 above)

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7. TelNo.:\_\_\_\_\_ Mobile No.:\_\_\_\_\_

Fax No:\_\_\_\_\_ Email:\_\_\_\_\_

8. Food items proposed to be manufactured:

S.No.	Name of Food category/item	Quantity in Kg per day or M.T. per annum

If required attach separate sheet

If already having valid license- mention annual quantity of each food category manufactured during last three years

9. Installed Capacity food product wise (per day)\_\_\_\_\_

10. For Dairy units

(i) Location and installed capacity of Milk Chilling Centers (MCC) / Bulk Milk Cooling Centers (BMCs)/ Milk Processing Unit/ Milk Packaging Unit in litres owned or managed by the applicant.

S.No.	Name and address of MCC/BMC	Installed Capacity

If required attach separate sheet

(i) Average Quantity of milk per day to be used/handled in

a. in lean season\_\_\_\_\_

b. in flush season\_\_\_\_\_

(iii) Milk products to be manufactured and their manufacturing capacity (tones/year)

1).....

2).....

3).....

11. For Solvent -Extracted Oil, De oiled meal and Edible Flour:

(i) Details of proposed business

Name of Oil bearing material	From seed or nut or cake	Solvent -Extracted Oil, De oiled meal and Edible Flour						Vegetable Oil
		Crude	Neutralized	Neutralized & Bleached	Refined	De oiled meal	Edible Flour	

If already having valid license- mention annual quantity of each product manufactured during last three years

ii) Name and address of factory or factories used by the miller or solvent extractor for processing oil bearing material produced or procured by him or for refining solvent extracted Oil produced by him.

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12. Sanctioned electricity load or HP to be used -

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13. Whether unit is equipped with an analytical laboratory

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If yes the details thereof:-

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14. In case of renewal or transfer of license granted under other laws as per proviso to Regulation 5(1) - period for which license required ( 1 to 5 years)

15. I/We have forwarded a sum of Rs. \_\_\_\_\_ towards License fees according to the provision of the Food Safety and Standards Regulations, 2011 vide:

Demand Draft no (payable to .....)

(Signature of the applicant/authorized signatory)